

Email

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/1996/ 5315 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti M. Nandi,
Member, Motor Accident Claims Tribunal,
Sonitpur, Tezpur.

Dated Guwahati the 12th September 2018.

Sub: **Commuted Leave with Station leave permission.**

Ref:- Your letter No.MACT(S) 1120, dtd. 04.09.2018

Madam,

With reference to the above, I am directed to inform you that, your prayer for withdrawal of Casual Leave for 2 (two) days i.e. on 23.08.2018 and 24.08.2018 and prayer for granting of Commuted Leave for 8 (eight) days w.e.f. 23.08.2018 to 30.08.2018 (prefixing 22.08.2018 and suffixing 31.08.2018 as Govt. holidays due to Id-uz-Zuha and Tithi of Sri Sri Madhab dev), along with headquarter leave permission for the same period has been granted.

Further, you have been allowed to hand over your charge to the Senior most Addl. District & Sessions Judge, Sonitpur, Tezpur retrospectively w.e.f. 23.08.2018 to 31.08.2018 for the said period.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Rolan

Memo NO.HC.VII-65/1996/ 5316 /A, dated

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.

Sd/-
JT. REGISTRAR (VIGILANCE)